

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 356/97

Tuesday this the 11th day of March, 1997.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. K. RAMAMOORTHY, ADMINISTRATIVE MEMBER

Sanjeev Rao P.S.
Erukad House No.XLX/311,
Elamakkara PO, working as
Extra Departmental Delivery Agent,
Kusumagiri PO, Kakkanad. Applicant

(BY Advocate Mr. P.C. Sebastian)

Vs.

1. The Assistant Superintendent of Post
Offices, Ernakulam Sub Division,
Edapally PO, Kochi.24.

2. The Employment Officer,
Divisional Employment Exchange,
Kakkanad PO, Ernakulam.

3. The Post Master General,
Central Region, Kochi.16. Respondents

(By Advocate Mr. MHJ David, ACGSC)

The application having been heard on 11.3.1997, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicant who is now
provisionally working as Extra Departmental Delivery
Agent, Kusumagiri Post Office is that respondents have
refused to consider his candidature for selection
and regular appointment on that post on the ground
that his name has not been sponsored by the Employment
Exchange. They have given the applicant a reply on
14.2.97 stating that his candidature will not be considered
for that reason. Aggrieved by that the applicant has

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filed this application for a direction to respondents to consider his candidature also.

2. Shri M.H.J David, Additional Standing Counsel appearing for the respondents conceded that in view of the ruling of the Hon'ble Supreme Court in Excise Supdt. Malakapatanam, Krishna District Vs. K.B.N. Vishwashra Rao and others reported in (1996) 6 SCC 216, the respondents are prepared to consider the candidature of the applicant also and that the application may be disposed of with a direction to consider the candidature of applicant also.

3. In the light of the submission of the learned counsel for the respondents, the application is admitted and disposed of directing the respondents to treat that the applicant is also eligible to be considered for regular selection and to finalise the selection considering the candidature of the applicant also. There is no order as to costs.

4. A copy of this order be given to the learned counsel for both parties on out of turn basis.

Dated the 11th day of March, 1997.


K. RAMAMOORTHY
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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